

and to identify inadequacies or lapses if any in this regard;

—to make recommendations with regard to preventive measures as well as arrangements for dealing with such emergencies in future.

Excess payment made by N.P.C.C.

2181. SHRI M. A. BABY : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that a case of excess payment to a private contractor at Chamara Unit of NPCC Limited under the approval of the then Executive Director (Northern Region) of NPCC was registered with CBI for necessary inquiry and investigations; if so, what are the details thereof; and

(b) whether it is a fact that the above mentioned Executive Director (Northern Region) of NPCC Limited was subsequently appointed as Chairman and Managing Director of NPCC Limited in October, 1990 by Government; and if so, why such an appointment made during the pendency of the said inquiry against the officer ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) :

(a) No, Sir.

(b) The issue of appointment during pendency of inquiry does not arise.

Tender submitted by N.P.C.C.

2182. SHRI M. A. BABY : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that the Corporate Office of N.P.C.C. Limited prepared a tender for construction of

Tonghabadra Barrage in Andhra Pradesh and sent it to its Company's Hyderabad Office for submission on 2nd December, 1991 :

(b) whether it is a fact that the said tender was not submitted in time to the Department as a result of which N.P.C.C. failed to bag this work of nearly Rs. 25.0 crores; and

(c) what are the facts and details behind the late submission of the said tender by N.P.C.C. and whether any action was taken against the officials responsible for this delay in submission of the said tender ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) :

(a) Yes, Sir.

(b) and (c) The then Deputy General Manager incharge of Hyderabad Office of N.P.C.C. on reportedly receiving a threatening call sent the tender by registered post a shortwhile before the opening of the tenders on the due date. Preliminary investigations did not hold him responsible for the delay in submission of the tender.

Awarding of Sub-contracts by N.P.P.C.

2183. SHRI M. A. BABY : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that N.P.C.C. Limited floated in 1990 limited tenders to sub-contract works worth Rs. 2.5 crores as its Mahakali Irrigation Projects, Nepal instead of giving the tender in open press; if so, the details thereof;

(b) whether it is a fact that the lowest bid received by N.P.C.C. against the above tender was 5 per cent less than the estimated rates of N.P.C.C. but

ignoring the lowest bid, N. P. C. C. awarded the work of 15 per cent above the lowest rates to two contractors; if so, the reasons for rejecting the lowest bid the difference in total amounts between the lowest bid and the rates at which the contracts were awarded;

(c) whether it is also a fact that during the negotiation stage of the said sub-contract, the original tenders amount of Rs. 2.5 crores was raised to Rs. 4.68 crores and original tender conditions were modified to offer financial concessions to only two of the five bidders; if so, the details thereof; and

(d) whether Government have set up an Enquiry Commission in this regard, if so, the findings of the Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) :

(a) Based on pre-qualification of contractors made out of the applications received on open advertisement, NPCC invited offers from the pre-qualified contractors for works of Mahakali Irrigation Project, Nepal, estimated to cost Rs. 5.45 crores;

(b) Yes, Sir. The NPCC did not accept the lowest bid which was 5 per cent below the estimated amount, because in addition to other things, the party did not agree to give deposit/Bank Guarantee for an amount equivalent to 10 per cent of the tendered amount as stipulated in the terms and conditions of the tender document. The works were awarded to the two next higher parties at the negotiated amount of 10 per cent above the estimated cost;

(c) No, Sir. There was no change in the original tendered amount of Rs. 5.45

crores. However, conditions regarding mobilisation advance, machinery advance and escalation formula were revised.

(d) No, Sir.

Bungling in N.P.C.C.

2184. SHRI N. A. BABY : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that the bunglings in procurement of stores was detected at Karbi Langpy Unit of NPCC Limited as a result of which one Deputy General Manager on NPCC was placed under suspension and an inquiry was ordered in the matter;

(b) whether it is a fact that during the said inquiry, the present CMD of NPCC revoked, within weeks of his joining as CMD, the suspension of the said Deputy General Manager and appointed him as Sector Incharge with enhanced financial and administrative power; if so, the details thereof; and

(c) whether it is a fact that the said inquiry was completed early 1992 and charges of irregularities were proven against the said Deputy General Manager; if so, when was the inquiry completed and what was the punishment awarded to the said Deputy General Manager; and whether the punishment was commensurate to the nature of charges proved ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) :

(a) On receipt of the report of some irregularities in procurement of stores at Karbi-Langpi Unit of N.P.C.C. in Assam, the then Deputy General Manager, In-charge of the Unit was placed under suspension in June, 1990.